

undertaken. A fertilizer project in Bombay is also being set up, and we hope to reach a capacity of 3·8 lakh tons of nitrogen or 1·9 million tons of ammonium sulphate by the end of 1961

Shri Hem Barna: How far is the widespread criticism that Part B of the Plan is allowed to fade away quietly at the meeting of the National Development Council, correct, and may I know whether the Government will give us an idea of the exact position in which Part B of the Plan now stands?

Shri L. N. Mishra: At the last meeting of the National Development Council, it was indicated that it was *not very easy or convenient to find out* the resources for Part A itself. Therefore, the question of Part B can hardly be considered at this stage

Shri N. R. Munisamy: As and when a particular project has to be excluded from Part A or Part B, is a paper placed on the Table of the House giving reasons therefor?

Shri Nanda: The entire information will be available in the document to which reference has been made here

Release of Mrs. Sudha Joshi

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*1193 { Shrimati Mafta Ahmed:
Shri D C. Sharma:
Shri Agadi:
Shri Sarju Pandey:
Shri R. C Vyas:
Shri Rameshwar Tantia:
Shri Assar.

Will the Prime Minister be pleased to state the outcome of the Mission of the *Charge d' Affaires* of the Embassy of the United Arab Republic in India to Goa in getting release of Mrs Sudha Joshi?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): At the request of the Government of India, Shri Salah El-Abd, Counsellor, U A R Embassy, had gone to Goa towards the end of October, 1958. His report has been received and is

being studied. During his visit, Shri Abd discussed a number of questions affecting Indian interests with the Acting Governor-General of Goa, particularly the question of the release of Shrimati Sudha Joshi. We can only hope that the efforts made by Shri Salah El-Abd will be effective

Shri Tridib Kumar Chaudhuri: May I know whether it has come to the notice of the Government or whether the Government have received any report to the effect that the windows in the walls of the cell where Mrs Sudha Joshi has been kept have been sealed off and the cell is now practically a dark cell without a door or ventilation?

Shrimati Lakshmi Menon: It is not correct

Shri Tridib Kumar Chaudhuri: What is the exact position?

Shrimati Lakshmi Menon: The room is very well ventilated, there is sunshine, etc

Shri Vajpayee: Is it not a fact that our prisoners in Goa including Mrs Sudha Joshi are not being well treated by the Portuguese authorities and if so, may I know whether Government have taken any steps to draw the attention of the USA and UK to this matter? If they have done so, may I know what is the result?

Shrimati Lakshmi Menon: The general statement of the hon Member is not correct

Shrimati Renu Chakravartty: The hon Deputy Minister stated that the report submitted by the *Charge d' Affaires* also related to the release of Mrs Sudha Joshi. May I know whether he has suggested any further steps which the Government of India might take to expedite this?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): He has suggested no step for us to take in this particular matter. He has reported about the conditions and some matters in regard

to which diplomatic action is taken normally.

Shri Panigrahi: May I know whether in this report, there is any possibility that the Portuguese Government is proposing to release Mrs. Sudha Joshi as early as possible?

Shri Jawaharlal Nehru: There have been reports for the last few weeks about the possibility of her release. That is why in the answer to this question, it is stated that we hope that this might happen. But I cannot obviously say anything definite and certain about it.

Shri Joachim Alva: In view of the fact that Mrs. Sudha Joshi has been in jail for well nigh three years and also that she has been a supporting member of her family, may I know whether Government have offered any assistance to her family?

Shri Jawaharlal Nehru: I do not know whether the Government have done so. If Mrs. Sudha Joshi's family requires help, Government will certainly give that help. I do not think any request to that effect was made. May I mention that in her question, the whole question has been one of nationality, that is, a dispute, an argument, as to whether she is an Indian national or not. The papers about her husband's nationality, therefore, were provided by us sometime ago.

Shrimati Renu Chakravarty: The hon. Prime Minister stated in reply to my question that the U.A.R. *Charge d'Affaires* has not made any suggestion and so Government will do what they would do in the normal course of events. May I know what exactly is the normal course which the Government intend to pursue?

Shri Jawaharlal Nehru: The question was asked whether he has suggested to our Government to take any steps. He has not suggested anything of that kind. That was the answer to that. As for normal steps, I said that the normal steps that we take diplomatically and otherwise, we continue to take.

Common Pool of Technical Personnel

*1195. **Shri U. C. Patnaik:** Will the Minister of Planning be pleased to state whether it is a fact that Government have formulated any integrated scheme for creating a common pool of technical personnel and common pool of plants and machinery with the human and material resources available under all Ministries?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): No Sir.

Shri U. C. Patnaik: May I know why Government have not yet finalised any plan for having a common pool of technicians and engineers and a common pool of plants and machinery?

The Minister of Labour and Employment and Planning (Shri Nanda): So far as the latter part of the question is concerned, the first step is that there should be an arrangement of that kind within each Ministry, in each section of the work. The Irrigation and Power Ministry, for example, are having for some years past an arrangement for having a pool for the equipment and machinery in various projects and also regarding technical personnel. Similarly, other Ministries are also expected to make that arrangement. Of course, specialised equipment cannot be sent over from one Ministry to another. But so far as machinery for general purposes is concerned, certainly any surplus in one place should be available for use elsewhere. That sort of arrangement can be had without having a formal pool.

Shri U. C. Patnaik: Regarding valuable equipment in ordinance depots which are lying there without accommodation and coverage for the last 10 years, may I know whether the planners have tried to acquaint themselves with the engineering and scientific equipment that are there with a view to utilise them for other purposes?